

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

VACATIONS – Dussehra Vacation, 2025 – High Court of Andhra Pradesh – Sitting Arrangements – Hybrid hearing - Notification – Issued.

ROC.No.500/SO/2024

DATED:25.09.2025

NOTIFICATION No. 06/SO/2025

It is hereby notified that Dussehra Vacation for the High Court of Andhra Pradesh is scheduled from **Monday, the 29th September, 2025 to Friday, the 3rd October, 2025** (both days inclusive).

2. During the Dussehra Vacation, the Hon'ble Judges preside over the Vacation Courts, will hear the urgent matters through Hybrid mode:

Date of filing	Date of sitting	Name of the Hon'ble Judges	D.B./Single Bench matters
29.09.2025 (Monday)	03.10.2025 (Friday)	Hon'ble Sri Justice T.C.D.Sekhar & Hon'ble Sri Justice Challa Gunaranjan	Division Bench
		Hon'ble Sri Justice T.C.D.Sekhar Hon'ble Sri Justice Challa Gunaranjan Hon'ble Sri Justice Tuhin Kumar Gedela	Single Benches

Note:

- I. *"In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble the Chief Justice during the vacation.*
- II. *After completion of Division Bench work, their Lordships will take up Single Bench matters as allocated by the Hon'ble the Chief Justice.*
- III. *The Hon'ble the Chief Justice will allocate the subject matters during vacations.*
- IV. *The House Motions, if any, may be moved before the Hon'ble the Chief Justice for allocation to the Hon'ble Vacation Judge/s through the Registrar (Judicial).*

V. *Hon'ble Vacation Judges will hold the Court on the dates mentioned as above to hear the following types of matters, as their Lordships think fit.*

- i. Habeas Corpus*
- ii. Anticipatory bail*
- iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.*
- iv. Any other urgent matter, which cannot wait till the end of the vacation (except eviction/dispossession, demolition) specifically permitted by the Hon'ble the Chief Justice.*

VI. *General Instructions*

- i. All lunch motions/urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Division Bench.*
- ii. All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.*
- iii. Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.*
- iv. No pending case except there is a specific order to post during the vacation shall be taken in vacation.*
- v. No policy and administrative matters shall be taken up during vacation.*
- vi. No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C./528 B.N.N.S, or under Article 226 of the Constitution of India, except under exceptional circumstances, during Vacation period.*
- vii. No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.*
- viii. Notice of any application of urgent nature shall be given to the Vacation officers before 1-30 p.m. on the day of filing.*

The Hon'ble the Chief Justice has been pleased to make the following Sitting Arrangements for Dussehra Vacation, 2025

(From 29.09.2025 to 03.10.2025)

1.	Hon'ble Sri Justice T.C.D.Sekhar & Hon'ble Sri Justice Challa Gunaranjan (DIVISION BENCH)	Division Bench Matters including Habeas Corpus Petitions
2.	Hon'ble Sri Justice T.C.D.Sekhar SINGLE BENCH – I	Writ Petitions (other than Service Matters) of Excise, Transport, Roads and Buildings, Social Welfare, B.C.Welfare & Minority Welfare, Food, Agriculture & Market Committees, Fisheries & Animal Husbandry, Energy, Science & Technology, Factories & Labour Departments, Employment Generation, Training, Youth Services and Sports, General Administration Department, Finance & Planning, Co-operative Societies, Revenue and Land Acquisition, Stamps & Registration and Writ Petitions, not elsewhere specified. (After completion of Division Bench work)
3.	Hon'ble Sri Justice Challa Gunaranjan SINGLE BENCH – II	All Civil Matters; Writ Petitions (Other than Service Matters) of, Mines, Industries and Commerce, Panchayat Raj & Rural Development, Departments of Health, Medical & Family Welfare, Civil Supplies & Essential Commodities, Education, Universities, Forest, Environment, Right to Information Act, Municipalities & Urban Development, AP CRDA, Urban Land Ceiling and Land Reforms Cases, Departments of Central Government, Central Government undertakings, Central Government Corporations, Housing Department. (After completion of Division Bench work)

4.	Hon'ble Sri Justice Tuhin Kumar Gedela SINGLE BENCH – III	Bails, Anticipatory Bails; Conviction appeals and Revisions; or any revision seeking stay of the order. Writ Petitions (other than Service Matters) of Home, Law & Legislature, Women Development & Child Welfare, Endowments, Tirumala Tirupathi Devasthanams.
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Note I : Matters relating to the above items will be entertained only if the impugned order is passed on or after 28.08.2025

Note II :

- (i) In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble Chief Justice during the vacation.
- (ii) After completion of Division Bench work, their Lordships will take up Single Bench matters.
- (iii) All Lunch Motions/Urgent Mentions relating to the **Division Bench** matters shall be moved before the Hon'ble Division Bench, at the Bench/Court Hall at **10-30 A.M.**
- (iv) All Lunch Motions/Urgent Mentions relating to the **Single Bench -I** matters shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (v) All Lunch Motions/ Urgent Mentions relating to the **Single Bench – II** shall be moved before the single bench at the Bench/Court Hall at **10.30 A.M.**
- (vi) All Lunch Motions/Urgent Mentions relating to the **Single Bench – III** shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (vii) The House Motions, if any, may be moved before the Hon'ble the Chief Justice through the Registrar (Judicial).
- (viii) Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.
- (ix) No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.
- (x) No policy and administrative matters shall be taken up during the vacation.
- (xi) No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C./528 B.N.N.S, or under Article 226 of the Constitution of India, except under exceptional circumstances during Vacation period.
- (xii) No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.

5. The following officers are nominated as the Vacation Officers:

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| 1. Sri K.Tata Rao, | Deputy Registrar |
| 2. Smt. U.Sridevi, | Assistant Registrar |
| 3. Sri P.Vinod Kumar, | Assistant Registrar |
| 4. Sri K.J.Raja Babu, | Assistant Registrar |


REGISTRAR GENERAL

To

- 1) The Principal Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the notification in High Court's website]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) The President, A.P. High Court Employees Association, Amaravati.
- 7) All the Officers, High Court of Andhra Pradesh.
- 8) All the Section Heads, High Court of Andhra Pradesh.
- 9) The Director, A.P. Judicial Academy, Mangalagiri, Guntur District.
- 10) The Director, A.P. High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
- 11) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 12) The Secretary, A.P High Court Legal Service Committee, High Court Building, Amaravati.
- 13) The Advocate General, State of Andhra Pradesh, Amaravati.
- 14) The Secretary to Governor, for the State of Andhra Pradesh, Vijayawada.
- 15) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravathi.
- 16) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, Velagapudi, Amaravati, Guntur District - 522237.
- 17) The Registrar, A.P. Lokayukta, Kurnool.
- 18) The Registrar, Andhra Pradesh State Consumers Redressal Forum, Vijayawada
- 19) The Chairman, Sales Tax Appellate Tribunal, at Visakhapatnam.
- 20) The Special Judge for trial of CBI Cases, Visakhapatnam.
- 21) The Presiding Officer, Labour Court, Anantapuramu, Guntur and Visakhapatnam.

- 22) The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
- 23) The Assistant Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
- 24) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 25) The Secretary General, Supreme Court of India, New Delhi.
- 26) The Registrars General, All High Courts in India.
- 27) The Secretary, Bar Council of A.P., High Court of A.P., Amaravati.
- 28) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 29) The Public Prosecutor, High Court of Andhra Pradesh, Amaravati
- 30) The Administrative Officer, Government Pleaders' Office, High Court of A.P., Amaravati.
- 31) The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
- 32) The Director of Prosecutions, Governorpet, Vijayawada.
- 33) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 34) The President, Andhra Pradesh High Court Advocates' Association, Amaravati.
- 35) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh, Amaravati.
- 36) The Commissioner, Information & Public Relations, A.P., RTC Bhavan, Vijayawada (with a request to publish the notification in all local dailies)
- 37) The Director, All India Radio, Vijayawada.
- 38) The News Director, Doordarshan Kendra, Vijayawada
- 39) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 40) The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
- 41) The Overseer, High Court of Andhra Pradesh, Amaravati.
- 42) SPARE.

} With a request for making
necessary announcement

} For publication in the Newspaper